

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CA(CAA)-298/(ND)/2017

In the matter of :

M/s. Six Red Marbles Learning (I)P Limited

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 09.10.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : -

For the Intervener :


ORDER

Learned Counsel for the petitioner is present and represents that as per the order dated 24.8.2017 passed by this Tribunal, the petitioner was required to file the petition seeking sanction for the Scheme of Amalgamation within a period of 7 days. However, the petition came to be preferred only on 27.9.2017 and there has been a delay and an application has been filed seeking for condonation.

Perusal of the application, particularly, the prayer portion at page 167 , typed set documents filed by the petitioner discloses that number of days delay for which condonation is sought has not been specified.

Ld. Counsel for the petitioner in relation to the same represents that he will withdraw the application and file fresh application incorporating the details. For this purpose, he seeks some time.

Upon filing of the application, the matter to be listed.


R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
9.10.2017